

श्री० एल० नरकल हुसैन : ठेका तो किसी के नहीं लिया है। ठेका तो पूरे देश का इस पार्लियामेंट के लिया है।

श्री जगत बिहारी बाजपेयी : मैं भी वेसमन्त डूँ और झार० एल० एल० का हूँ, यह कहते भी मुझे कोई संकोच नहीं है।

SHRI JAGANNATHRAO JOSHI:  
You talk of nationalism Surrendering  
the country's territory is nationalism.

श्री० एल० नरकल हुसैन : बहरहाल  
दूस में कोई शक नहीं है कि बनारस हिन्दू  
यूनिवर्सिटी में गड़बड़ मचाने में झार एल एल  
बाजे बहुत भागे हैं। जहाँ तक सरकार का  
सवाल है सरकार भी किसी ऐसी शक्ति को  
यूनिवर्सिटी के हित में समझती जो कम्युनल  
सेन्टीमेंट्स को फैलाए।

श्री जगत बिहारी बाजपेयी : जिन्होंने  
मुस्लिम लीग को केरल में एजुकेशन मिनिस्ट्री  
दे दी है वे यहां बातें करते हैं नेशनलिज्म की।

SHRI C. K. CHANDRAPPAN:  
What about sending a parliamentary  
delegation?

MR. SPEAKER; Papers to be laid  
on the Table.

12.53 hrs.

#### PAPERS LAID ON THE TABLE

REPORT OF COMMITTEE FOR REVIEW  
OF OIL AND NATURAL GAS  
COMMISSION, ETC.

THE MINISTER OF LAW AND  
JUSTICE AND PETROLEUM AND  
CHEMICALS (SHRI H. R. GOKHA-  
LE):

I beg to lay on the Table—

- (1) A copy of the Report of the  
Committee for review of the  
Oil and Natural Gas Com-  
mission.

- (2) A statement (Hindi and  
English versions) explaining  
the reasons for not laying  
the Hindi version of the  
above Report simultaneously;

[Placed in Library, See No. LT—  
3971/72.]

12.54 hrs.

STATEMENT RE DISMISSAL OF  
SHRI V. P. MALHOTRA, FORMER  
CHIEF CASHIER OF STATE  
BANK OF INDIA, NEW  
DELHI

THE MINISTER OF FINANCE  
(SHRI YESHWANTRAO CHAVAN):

Mr. Speaker, Sir,

Hon'ble Members have not more  
than one occasion evinced desire to  
know the details of the circumstances  
in which Shri V. P. Malhotra, former  
Chief Cashier, State Bank of India,  
Parliament Street, New Delhi, has  
been dismissed from the bank's ser-  
vice. I had already informed the House  
that the State Bank of India had  
reported that the disciplinary pro-  
ceedings initiated against Shri V. P.  
Malhotra had ended in his dismissal  
from the service of the bank with ef-  
fect from the 10th November, 1972.  
The facts leading to his dismissal are  
as follows:—

The State Bank of India issued a  
letter containing a statement of charg-  
es to Shri V. P. Malhotra, Chief  
Cashier in its Parliament Street  
Branch, New Delhi, which was served  
on him on the 1st June, 1972. The  
contents of the charges were that he  
had unauthorisedly withdrawn Rs.  
60 lakhs from the currency chest and  
in breach of the established practice,  
procedure and rules of the bank took  
it out of the bank premises without  
transit insurance, escort or armed  
guard in a bank vehicle without the  
bank driver and delivered it to an  
unknown and unauthorised person  
and betrayed the trust and confidence  
reposed in him by the bank.